

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 19/(MAH)/2016  
CA

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016

NAME OF THE PARTIES: M/s. The South Indian Bank Ltd.

V/s.

M/s. Bharati Defense & Infrastructure

SECTION OF THE COMPANIES ACT: 71(10) r.w. 117C(4) of the Companies  
Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	Counsel Aditya Pimple a/w Adv. Asfiya Cutchi	1/b KK ASSOCIATES for Respondent	
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②	Mr. Aniruddha Kesh	1/b B.J. Law Offices LLP	
	Advocates for the Petitioner.		



Order

CP No. 19/71(10) r/w 117C(4)/NCLT/MB/MAH/2016

On reply filed by the Respondents, the Petitioner side is at liberty to  
file Rejoinder within 15 days, list this matter for hearing on 18.10.2016.

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

Sd/-

V. NALLASENAPATHY  
Member (Technical)